

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2264 of 2010

(Arising out of Order-in-Appeal No. 214/2010 dated 19/08/2010 passed
by the Commissioner of Central Excise, Bangalore)

Chetan Packlines

No.13 & 14, 1st Floor, Andrahalli Main Road,
Vishwaneedam Post, Bangalore - 560 091

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax And Customs
Bangalore-II**

PB 5400, C.R Building, Queens Road,
Bangalore – 560 001
Karnataka

Respondent(s)

Appearance:

None

For the Appellant

Mr. Narendrababu P. Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20129 / 2021

Date of Hearing: 15/06/2021

Date of Decision: 15/06/2021

Per : Bench

It is seen from the record that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also

been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **15/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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